MINISTRY OF HEALTH AND FAMILY WELFARE (Department of Health and Family Welfare)

NOTIFICATION

New Delhi, the 24th September, 2015

G.S.R. 739(E).—In exercise of the powers conferred by sub-section (1) of section 7, section 8, sub-section (2) of section 9, section 10 and section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (34 of 2003) and in supersession of the corrigendum G.S.R. No. 228(E) dated 26th March, 2015, in the Cigarettes and Other Tobacco Products (Packaging and Labelling) Amendment Rules, 2014, for sub-rule (2) of rule 1, the following shall be substituted, namely:

"(2) They shall come into force with effect from the 4th day of April, 2016."